

[English]

Amendments to MCR Planning Board Act

2118. SHRI TARA CHAND KHANDELWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government propose to introduce several amendments to the National Capital Region (NCR) Planning Board Act;

(b) if so, whether the Government have also appointed a High-powered committee to recommend suitable amendments in the Act;

(c) if so, the time by which the Committee would submit its report to the Government; and

(d) to what extent the violations of the Plan would be checked as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) In the speech made by the Chairperson of the National Capital Region Planning Board in its 13th meeting on 30.9.91, it was stated that the Act may have to be amended to make the Board more effective for ensuring implementation of the Plan by raising resource for undertaking development programmes.

(b) to (d). No specific proposals have so far been formulated.

Gratuity to Employees of PSUs.

2119. SHRI RAMESH CHAND TOMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the employees of the public sector undertakings are entitled to receive gratuity money on termination of their services irrespective of the fact whether the termination of the service was due to dismissal or supranuation; and

(b) if so, the details thereof and the precise orders of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Central Public Enterprises pay gratuity to their employees who come within the purview of payment of Gratuity Act, 1972 as per the provisions of the payment of Gratuity Act. In respect of the employees who do not come within the purview of the said Act gratuity is paid in accordance with the Gratuity Rules framed by the individual PSEs. Sub-section 6 of Section 4 of the payment of Gratuity Act specifies the circumstances under which gratuity could be wholly or partially forfeited by the employer. In respect of employees not covered under the payment of Gratuity act, gratuity would not become payable to an employee whose services have been terminated for misconduct, insolvency or inefficiency.

[Translation]

Allotment of Government Accommodation to Class 'A' Officers of MTNL

2120. SHRI RAMLAKHAN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Directorate of Estates have allotted accommodation only to Class 'A' Officers presently working in Mahanagar Telephone Nigam Limited and not to other classes of employees;

(b) if so, the reasons for the discriminatory policy; and